## HIGH COURT OF MEGHALAYA: SHILLONG

## CIRCULAR

No. HCM/II/176/2014/Estt/Pt./103

Dated Shillong, the 30th July,2024

Subject

: Courts and Judges- Code of Conduct for Judicial Officers in the State of Meghalaya.

Reference:

- 1. Rule 23 of the Meghalaya Higher Judicial Service Rules,2015 r/w Appendix A to the said Rules.
- 2. Rule 29 of the Meghalaya Judicial Service Rules,2006 r/w Appendix A to the said Rules.
- 3. This Registry's Notification No. HCM.II/176/2014/3202 dated 30.10.2021

Vide Rules and Notification under reference above, all Judicial Officers in the Meghalaya Higher Judicial Service and the Meghalaya Judicial Service are required to observe a certain code of conduct. In continuation thereof, the following instructions are hereby issued for strict compliance of all the Judicial Officers in the Meghalaya Higher Judicial Service and the Meghalaya Judicial Service:

- 1. The Judicial Officers shall stop the practice of presenting shawls, mementos, bouquet, garlands, fruits and gifts to the Hon'ble Judges at the time of meeting the Hon'ble Judges of this High Court or of other High Courts.
- 2. Judicial Officers shall not stand or wait on the road side at the outskirts of the district, town or city to receive the Hon'ble Judges of this High Court or of other High Courts. However, when the Hon'ble Judges of this High Court make an official visit to any place by car, a responsible member of the staff shall receive the Hon'ble Judges at the outskirts of the district, town or city and shall guide the vehicle to ensure the safe arrival of the Hon'ble Judges at the place of accommodation without inconvenience on the way.
- 3. The Judicial Officers shall not visit the office chambers or residences of the Hon'ble Judges of this High Court, requesting promotion, transfer or any other kind of favours.
- 4. If the Hon'ble Judges of this High Court, makes a private visit, the Hon'ble Judges shall be received and see-off only by the Judicial Officer deputed for protocol duty at the place where accommodation is provided, in case it

- happens to be outside Court hours. If the visit is during Court hours, the Hon'ble Judges shall be received and see-off by a responsible member of the staff only.
- 5. During the official visit of the Hon'ble Judges of this High Court, the Hon'ble Judges shall be received and see-off by the highest Judicial Officer and in his/her absence, by any senior Judicial officer deputed by the concerned District & Sessions Judge for that purpose.
- 6. In case of private visits of Hon'ble Judges of other High Courts, the Hon'ble Judges shall be received and see-off by a responsible member of the staff only. However, in case of official visits, the Hon'ble Judges shall be received by a Judicial officer, if the visit is outside Court hours and by a responsible member of the staff if the visit is during Court hours.
- 7. The Judicial Officers shall not leave the Court during Court hours except for unavoidable circumstances as indicated in this Circular.
- 8. The Judicial Officers shall not communicate directly to the Hon'ble Judges, by any means.
- 9. Any communication shall be addressed only to the Registry and the Registry, if satisfied, after proper examination that the same is required to be placed before the Hon'ble the Chief Justice/ Hon'ble Portfolio Judges shall take necessary action accordingly.
- 10. No Judicial Officer shall receive any hospitality from any advocate or litigant public which is strictly prohibited.
- 11. No Guard of Honour shall be arranged in the case of the Hon'ble Judges' private visit. However, all security arrangements should be made.
- 12. Since the Hon'ble Judges of the High Court defray the expenses during the private visit to any place, the Judicial Officers shall not seek the assistance of any other person in connection with meeting the expenses thereof.
- 13. Wearing of black coats and black tie by Judicial officers outside Court premises is not mandatory and there is no restriction to wear coats and ties of their choice other than black coats and black ties or resemblance of black colour.

All the District Judges are hereby directed to instruct all the Judicial Officers functioning in their respective Districts to follow the above instructions scrupulously.

REGISTRAR GENRAL

## Memo.No. HCM/II/176/2014/Estt/Pt./103-A Dated Shillong, the 30<sup>th</sup> July,2024 Copy to:-

- 1. The Registrar-cum-PPS, High Court of Meghalaya, for favour of His Lordship's kind information.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favour of His Lordship's kind information.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for favour of His Lordship's kind information.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Addl.Judge, High Court of Meghalaya, for favour of His Lordship's kind information.
- 5. All Registrar Generals of High Courts for favour of kind information with regard to their respective High Courts.
- 6. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information and necessary action.
- 7. The Director, Meghalaya State Judicial Academy for favour of kind information and necessary action.
- 8. All District & Sessions Judges in Meghalaya for favour of kind information and necessary action. They are requested to circulate a copy of this circular to all Judicial Officers under their respective jurisdiction for their information and compliance.
- 9. The Secretary to the Govt. of Meghalaya, Law Department for favour of kind information.
- 10. The Assistant Registrar (Protocol Section), High Court of Meghalaya for favour of kind information and necessary action.

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By order etc...

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